

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ICON CABLES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ICON CABLES LIMITED
2.	Date of incorporation of corporate debtor	28 th June, 1999
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31300DL1999PLC100431
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per the MCA Records: 306, Plot No. 12 Sector 12 Vardhman Sudershan Plaza Dwarka New Delhi DL 110078 IN
6.	Insolvency commencement date in respect of corporate debtor	12 th January, 2021
7.	Estimated date of closure of insolvency resolution process	10 th July, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anurag Nirbhaya Reg No: IBBI/IPA-001/IP-P00870/2017-2018/11468
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092 Email Id: anurag@canirbhaya.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092 Email Id: cirp.iconcables@gmail.com
11.	Last date for submission of claims	26 th January, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 b. NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Icon Cables Limited on 12th January, 2021.

The creditors of M/s Icon Cables Limited, are hereby called upon to submit their claims with proof on or before 26th January, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Anurag Nirbhaya

Date: 13.01.2021
Place: New Delhi

Anurag Nirbhaya
Interim Resolution Professional
In the matter of Icon Cables Limited
Regn. No.: IBBI/PA-001/IP-P00870/2017-2018/11468
Reg Add: 204, Sagar Plaza, Plot No. 19 District Centre, Laxmi Nagar, New Delhi,
National Capital Territory of Delhi-110092
Reg Email Id: anurag@canirbhaya.com